CP NO. 01/73(4)/Chd/2016

Maneet Kaur

...Petitioner.

Versus

M/s Hind Motors Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice K F Nagram)
Member (Judicial)

-SD-

(Deepa Krisnan)

Member(Technical)

CP NO. 02/73(4)/Chd/2016

Param Puneet Singh

...Petitioner.

Versus

M/s Hind Motors Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondentcompany seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017. - C D -

(Justice K F Nagram)

- S D -

(Deepa Krishan) Member(Technical)

March 02, 2017

CP NO. 03/73(4)/Chd/2016

Manjit Singh Bhatia

...Petitioner.

Versus

M/s Hind Motors Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondentcompany seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for - SDdisposal of the case w.e.f. 08.03.2017.

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(Justice R P Nagratn) "er/ hidicial)

> (Deepa Krisnan) Member(Technical)

March 02, 2017

CP NO. 04/73(4)/Chd/2016

Tavjot Singh

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017. $- \leq \mathcal{D}$

(Justice R P Nagraτη Member (Judicial)

- SD-

Member(Technical)

CP NO. 05/73(4)/Chd/2016

Harpreet Kaur

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondentcompany seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for -SDdisposal of the case w.e.f. 08.03.2017.

> (Justice R P Nagratn) tembar / Indinial

(Deepavknsnan) Member(Technical)

March 02, 2017 arora

CP NO. 06/73(4)/Chd/2016

Taylot Singh

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondentcompany seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hori'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017. - SD -

> (Justice R P Nagratn) Member (Judicial)

- SD-

Member(Technical)

March 02, 2017 arora

CP NO. 07/73(4)/Chd/2016

Kiranjit Kaur

...Petitioner.

Versus

M/s Hind Motors Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondentcompany seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

- SD-

Justice R P Nagratn)

: -SD -

(Deepa Knshan) Member(Technical)

March 02, 2017 агога

CP NO. 08/73(4)/Chd/2016

Ram Kumar Sangar

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath)

SP -

(Сэсра кліsnan) — Member(Technical)

March 02, 2017

CP NO. 09/73(4)/Chd/2016

Geeta Sudha Sangar

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath)

-SD -

(Deepa Krishan)

Member(Technical)

March 02, 2017

CP NO. 10/73(4)/Chd/2016

Tanishqa Kaur

...Petitioner

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath)

**Amher (Judicial)

-SD-

(Deepa Krisnan)

Member(Technical)

CP NO. 12/73(4)/Chd/2016

Surinder Talwar

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pai Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagram)

- SD-

(Deepa Krishan) Member(Technical)

CP NO. 11/73(4)/Chd/2016

Surinder Kaur

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondentcompany seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017. - A2- !

> (Justice R F Ivagram) Member (.ludicial)

- SD-

Tueepa Krisnan Member(Technical)

CP NO. 13/73(4)/Chd/2016

Harleen Jaggi

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath)

Member(Technical)

March 02, 2017

CP NO. 14/73(4)/Chd/2016

Kanwal Mohan Singh

... Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondentcompany seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017. -SD-

> (Justice R P Nagrath) * * ~ hor (Judicial)

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(Deepa Ton-Member(Technical)

CP NO. 16/73(4)/Chd/2016

Smt. R. Nanda

... Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondentcompany seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017. ·- SD-

> (Justice R P Nagrath) to a (ludicial)

- CD -

(Deepa Krisnani) --Member(Technical)

March 02, 2017 arora

CP NO. 17/73(4)/Chd/2016

Harmeet Kaur

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath)

- SD-

(Deepa Krishan) Member(Technical)

March 02, 2017

CP NO. 18/73(4)/Chd/2016

Harmeet Nanda

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondentcompany seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

> (Justice R P Nagrath) "---bor (Judicial)

- d2-

(Deepa raisman) Member(Technical)

March 02, 2017 amra

CP NO. 19/73(4)/Chd/2016

Rajinder Kaur

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given Learned counsel for the respondentno objection for appearance. company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017. -sb-

> (Justice R P Nagrath) المارية المارية

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(Deepa Knsnan) Member(Technical)

March 02, 2017 arora

CP NO. 20/73(4)/Chd/2016

Gopika Kohal

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given Learned counsel for the respondentno objection for appearance. company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for - SDdisposal of the case w.e.f. 08.03.2017.

> (Justice R P Nagrath) *~~har(Judicial)

(Deepa ransman) Member(Technical)

-SD --

March 02, 2017

CP NO. 21/73(4)/Chd/2016

Smt. Renu Agnihotri

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath) Member (Judicial)

-SD -

Member(Technical)

CP NO. 22/73(4)/Chd/2016

Shri Sudershan Agnihotri

... Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondentcompany seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017. -SD

> (Justice R P Nagrath) Member / Judicial)

գυσερα Krishan) Member(Technical)

- SD-

March 02, 2017

CP NO. 23/73(4)/Chd/2016

Ms. Raghav Agnihotri

... Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath)

-SD

(Deepa Krisnan)

Member(Technical)

March 02, 2017

NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH

CP NO. 24/73(4)/Chd/2016

S. Harmeet Singl	r
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... Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative on behalf of petitioner.

Mr. Veeb Del Conte and Me. Dive D

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagrath)

(Deepa Krishan) Member(Technical)

CP NO. 25/73(4)/Chd/2016

Smt. Krishanjit Kaur

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates

for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondentcompany seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

> (Justice R P Nagrath) Member (Judicial)

> > (URIISHAL PASSA) Member(Technical)

-SD -

March 02, 2017 arora

a change of counsel.

CP NO. 26/73(4)/Chd/2016

Zorawar Singh

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

Request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi for seeking extension of three months time for disposal of the case w.e.f. 08.03.2017.

(Justice R P Nagratn)

-SD-

(Deepa Krishan)

Member(Technical)

March 02, 2017

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